

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 131
Co.Appeal/126(AHM) 2020

Order under Section 252(3)

IN THE MATTER OF:

Piyush Hasmukhbhai Kahar
(City smart Infrastructure ltd)
V/s
ROC Gujarat

.....Applicant

.....Respondent

Order delivered on ..21/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENTS:

For the Applicant :None appeared.
For the IRP/RP :
For the Respondent :

ORDER
(through video conferencing)

The matter stands adjourned to 16.08.2021.

-SD-

(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)